

tion to the effect that some authorities i try to frustrate the formation of Andhra State?

(No reply.)

SHRI T. S. PATTABIRAMAN: Is it a fact.....

MR. CHAIRMAN: Order, order. Questions are over.

### WRITTEN ANSWERS TO QUESTIONS

#### HOUSE-BUILDINGS FOR REFUGEES

\*119. SHRI B. RATH: Will the Minister for REHABILITATION be pleased to state:

(a) whether Government have allocated any building materials to various States for the purpose of building houses for refugees;

(b) if so, what are the details of the allocations so made;

(c) whether Government keep any check over the proper utilisation of these materials; if so, through what machinery; and

(d) whether any State Government have reported as to the extent to which these materials have already been used for the purpose of housing?

THE DEPUTY MINISTER FOR REHABILITATION (Sum J. K. BHONSLE) :

(a) Yes.

(b) A statement is placed on the Table of the House. [See Appendix IV. Annexure No. 39.]

(c) No. The check is exercised by the State Governments.

(d) Periodical reports showing the utilisation of materials are received from the State Governments along with their quarterly demands.

#### PENSION RULES FOR THE I.A.S.

♦120. SHRI B. C. GHOSE: Will the Minister for HOME AFFAIRS please

refer to his reply to Starred Question No. 58 given on the 29th July 1952 and state:

(a) whether the Pension Rules for the Indian Administrative Service have been finalised; and

(b) if the answer to part (a) above be in the affirmative, whether Government will lay a copy of the Rules on the Table of the Council?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) Not yet.

(b) Does not arise.

#### SUSPENSION OF OFFICIALS OF THE CENTRAL GOVERNMENT

\*121. PROF. G. RANGA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of officials in the Central Government who have been suspended since 1951 and the Departments to which they belong;

(b) what are the reasons for their suspension;

(c) how many of them have so far been charge-sheeted; and

(d) how many have been dealt with departmentally and what punishment was imposed on them?

THE MINISTER FOR HOME AFFAIRS (DR. K. N. KATJU) : (a) to (d). The information is being collected and will be placed on the Table at an early date.

#### FOREIGN PUBLICATIONS FOR THE NATIONAL LIBRARY

\*122. SHRI S. N. MAZUMDAR: Will the Minister for EDUCATION be pleased to state the procedure followed by the National Library for acquiring books and journals both (i) foreign and (ii) Indian?

THE MINISTER FOR EDUCATION (MAULANA ABUL KAMM AZAD): The

books and journals, both in foreign and Indian languages, are selected in consultation with a panel of experts in the subjects and the languages concerned, and are purchased from representative book-sellers.

**■CASES UNDER THE EVACUEE PROPERTY ACT OF 1950**

"123. SHRIMATI VIOLET ALVA: Will the Minister for REHABILITATION be pleased to state:

(a) the number of cases in the State of Bombay in which the Custodian launched proceedings under the Administration of Evacuee Property Act, 1950, to declare persons as evacuees;

(b) the number of appeals filed against the orders of the Custodian declaring persons as evacuees;

(c) the number of appeals decided against the Custodian by the Custodian General; and

(d) the number of cases in which properties of persons who were in Pakistan before Partition and who later on settled in India permanently were confiscated?

THE MINISTER FOR REHABILITATION (SHRI A.P. JAIN): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

**PATENT RIGHTS FOR THE MANUFACTURE OF ARTIFICIAL RICE**

•124. SHRI T. S. PATTABIRAMAN: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether the Central Food Research Institute at Mysore has developed methods for the manufacture of artificial rice, semolina, milk, curd etc. from tapioca and ground-nuts; and

(b) whether the patent rights for the manufacture of above commodities are at present held by Government?

THE MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Yes, Sir.

(b) A patent has been obtained by the Council of Scientific and Industrial Research for ground-nut milk and ground-nut milk products prepared according to the process devised by the Central Food Technological Research Institute, Mysore.

**REHABILITATION OF DEMOBILISED PERSONNEL**

11. SHRI GOVINDA REDDY: Will the Minister for DEFENCE be pleased to state:

(a) the measures taken by Government for the rehabilitation of the ex-servicemen of the integrated States forces;

(b) the particulars of the employment secured for them; and

(c) the amount spent for their rehabilitation up to December, 1952?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) The Schemes formulated by the Union Government in collaboration with the State Governments for resettlement of ex-Servicemen of integrated State Forces are generally of the following types: —

(a) Employment in Government service.

(b) Settlement on land.

(c) Vocational/Technical training.

(d) Formation of Transport Societies.

(b) 9,251 have found employment in Government service. Information about the particulars of employment secured is not available.